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THE CENTRAL ADMINISTRATIVE TRIBUNAL- LUCKNOW BENCH
LUCKNOW.

C.C.A. No. 47 of 1992.

Rakesh Kumar..... Applicant.

Versus

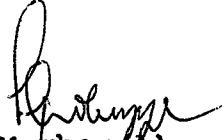
Sri P.K. Roy & two others..... Opp. parties.

Hon'ble Mr. K. Obayya - A.M.
Hon'ble Mr. S.N. Prasad- J.M.

(By Hon'ble Mr. K. Obayya - A.M.)

This contempt petition 47/92 has been moved for non compliance of our judgment dated 27.1.92 passed in O.A. No. 108 of 1991, wherein the application filed by the applicant was allowed to the extent that the respondents should give~~s~~ priority and preference to the applicant in the matter of appointment, over juniors and any other new comer. In reply filed by the respondents in para 4, it is pointed out that the applicant has been engaged under a scheme "Water Quality and Analysis" sponsored by Ministry of Rural Development Government of India with effect from 4.9.92 and thus there has been full and complete compliance with the directions of the order passed by this Tribunal. The applicant has also moved a Misc. Petition no. 839/92, wherein in para 2 there is admission of the fact that he has been engaged under "Water Quality and Analysis" scheme. Though further in para 3 he has also stated that he has been given assurance by opposite party no. 2 that he would not be terminated from service in future. The respondents have denied giving any such assurance to the applicant. He has also filed a copy of his re-engagement dated 4.9.92. In these circumstances we do not see that any case of contempt is made out. The notices issued are discharged and contempt petition is consigned.


Member (J)
(DPS) Dt: Oct. 20, 1992.


Member (A)